Saral. This option is available upto 31 st July, 2006 which is the due date for filing the tax return. Further, even where a person chooses to file Form 2F, he has the option of not filling out the cash flow statement.

(c) The return forms are assessment year specific. The Government does not propose to amend Form 2F for Assessment year 2006-07.

## Reduction of Sales Tax on Petrol and Diesel

## †131. SHRI RAJ MOHINDER SINGH MAJITHA: SHRI RAVI SHANKAR PRASAD:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that in thewake of increase in the prices of petrol and diesel in the first week of June, certain State Governments have reduced the rates of sales tax levied on the above products on the insistence of the Central Government; and

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) The information is being collected and will be laid on the Table of the House.

## Sales Tax on Petrol and Diesel

132 SHRI MOINUL HASSAN. Will the Minister of FINANCE be pleased to state:

- (a) the percentage of sales tax on petrol and diesel imposed by the States and UTs, each separately;
- (b) the percentage of Central taxes/cess on petrol, diesel and LPG; and
- (c) what is the justification of imposing taxes on petrol, LPG and diesel when there is a huge amount of more than Rs. 60,000 crore lying with the oil pool savings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) The information is being collected and will be laid on the Table of the House.

<sup>†</sup> Original notice of the question was received in Hindi.